

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1193  
ANSWERED ON 27<sup>TH</sup> JULY, 2023**

**SECURITY OF PASSENGERS**

**1193. SHRI GAJENDRA SINGH PATEL:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

**सड़क परिवहन और राजमार्ग मंत्री**

**be pleased to state:**

- (a) the guidelines issued for maintenance of sleeper buses;**
- (b) whether any criteria has been laid by the Government for the security of passengers in sleeper buses; and**
- (c) the details of the efforts being made by the Government for security of bus passengers in future?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) and (b) The sub-rule (5) of Rule 125C of the Central Motor Vehicles Rules, 1989 provides for the testing and approval for body building of sleeper coaches to be in accordance with AIS-119 (Rev.1):2016. The said standard lays down the Specific Constructional Requirements for Sleeper Coaches over and above the requirements laid for buses in 'AIS-052 (Rev.1), as amended from time to time - Code of Practice for Bus Body Design and Approval'. This applies to vehicles with equivalent seating capacity of 13 passengers and above excluding driver meant for sleeper coach application. These Specific Constructional Requirements have been prescribed to maximize safety and minimize severity of injuries and take care of specific needs related to sleeping passengers. These standards provide norms regarding fire extinguisher, emergency exit, escape hatch, breaking devices (hammers) to break open the safety glasses etc.**

**(c) This Ministry vide G.S.R. 367(E) dated 13<sup>th</sup> April, 2018 and G.S.R. 246 (E) dated 29<sup>th</sup> March, 2019 has mandated that the fully built buses (with a seating capacity of 22 passengers or above excluding driver) manufactured on and after 1st April 2019, by Original Equipment Manufacturers be in accordance with AIS:153, as amended from time to time, till the corresponding BIS specifications are notified under the Bureau of Indian Standards Act, 2016 (11 of 2016). Such buses approved should also comply with the requirements of Fire Detection, Alarm and Suppression system as per AIS:135 and AIS:153.**

**Ministry has notified that with effect from 01st October 2023 the type III buses of category M3 and school buses should also comply with Fire Alarm and protection system in occupant compartment as per AIS-135.**

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